

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:6691
ANSWERED ON:07.05.2015
HYDRO POWER PROJECTS
Raajhaa Shri Anwhar

Will the Minister of POWER be pleased to state:

- (a) whether there has been any dispute with regard to construction of Hydro Power Projects on the river Ganga;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (c) : An SLP (Civil Appeal) No. 6736 of 2013 Alaknanda Hydro Power Company Ltd. Vs Anuj Joshi & others is pending with Hon'ble Supreme Court. The Hon'ble Supreme Court vide its judgment dated 13.08.2013 in the said Civil Appeal has directed Ministry of Environment, Forests & Climate Change (MoEF&CC) as well as State of Uttarakhand not to grant any further environmental clearance or forest clearance for any hydroelectric power project in the State of Uttarakhand, until further orders.

The matter is sub-judice in the Hon'ble Supreme Court.